

INDIAN NAVY

*1516. **Shri C. R. Narasimhan:** Will the Minister of Defence be pleased to state:

(a) whether there is a sub-marine flotilla attached to the Indian Navy;

(b) how long will it take to train the personnel required to man a small sub-marine flotilla; and

(c) what will be the cost for the same?

The Minister of Defence (Shri Gopalswami): (a) No.

(b) and (c). As no facilities exist in India to train personnel for sub-marines, all such training will have to be carried out abroad. It is regretted, therefore, that it cannot be indicated at present as to how long such training would take or what the cost will be.

ARMY PENSION AND GRATUITY RULES

*1517. **Shri H. N. Mukerjee:** Will the Minister of Defence be pleased to state:

(a) whether the Pension and Gratuity Rules for the Armed Forces which were stated to have been under revision have been published; and

(b) if not, what are the reasons for the delay?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). The report of the Inter-Departmental Committee, which was set up to review the pensionary rules for personnel of the Armed Forces, is still under examination by Government. The recommendations of the Committee were not unanimous. The pensionary rules are numerous and complex and their revision involves considerable financial implications. It has not yet been found possible to complete the detailed examination of the Committee's recommendations and to reach final conclusions on various aspects of the revision of the present pension code.

Shri H. N. Mukerjee: Is Government aware that there is considerable dissatisfaction in the ranks of the armed forces on account of the non-completion of these rules?

Shri T. T. Krishnamachari: The Government is not in a position to say that they realise there is dissatisfaction. There might be grievances of which the Government is fully aware.

Shri H. N. Mukerjee: Is it under the contemplation of Government to expedite the completion of these rules?

Shri T. T. Krishnamachari: That is the idea, Sir.

Shri B. S. Murthy: In view of the divergence of opinion in the recommendations of the Committee, may I know, Sir, what the Government proposes to do?

Shri T. T. Krishnamachari: To synthesise the differences to see if we cannot arrive at a solution acceptable generally.

Shri Nambiar: May I know whether the military personnel have got any channel of representation *en masse*, or individually or collectively, against this delay?

Shri T. T. Krishnamachari: If the first question is whether the military personnel are represented actually they have been represented. The three services are represented, and they have made their representations. But if it is a question of their agitating for an early decision, I should say no.

HINDI

*1518. **Shri Muniswamy:** Will the Minister of Education be pleased to state:

(a) the total amount of money spent during the years 1951-52 for the popularisation of Hindi in the Madras State; and

(b) how many scholarships are given for students who are studying Hindi for oriental diplomas?

The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). The Central Government did not spend any money for the purpose in 1951-52.

Shri Muniswamy: May I know whether Government contemplate spending any money during this year?

Mr. Deputy-Speaker: It is provided for. The hon. Member may look into the budget.

Shri K. D. Malaviya: Under the general scheme of propagation of Hindi, it is quite possible that we may spend money.

Mr. Deputy-Speaker: There is a rule that has to be observed by hon. Members. Some of them are new. Whatever information is available in the budget papers and other books available in the library, those questions should not be put on the floor of the House.